

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-438/ND/2017

In the matter of :

Bonoboz Mktg. Services (P) Ltd

....PETITIONER

Vs.

Franchise India Brands Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 18.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Shivansh Pandya, Advocate

For the Respondent/Cor. Debtor

: Mr. PK Mittal, Advocate

For the RD (N)


:

ORDER

Learned Counsels for the parties are present. It is represented by the Ld. Counsel for the parties that they are exploring the possibility of settlement. In view of the said representation, they seek some time for either reporting settlement or proceeding with the matter. In view of the same, post the matter on 22.1.2018, for further consideration.

List on 22.1.2018.

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)